

case of freshly exposed roof has been rigidly enforced and supervision has also been tightened by the company.

Permission sought for drawing water from Gobind Sagar Lake, pong dam Lake and Anand Pur Sahib Canal

4205. PROF. NARAIN CHAND PARASHAR: Will the Minister of ENERGY be pleased to state:

(a) whether the Himacahl Pradesh Government have approached the Union Government for drawing water from Gobind Sagar Lake (ii) Pong Dam Lake, and (iii) Anandpur Sahib Canal so as to promote irrigation;

(b) if so, whether Government of India have given the necessary permission; and

(c) if not, the reasons therefor and the likely date by which the permission would be given?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c). On a request from the Government of Himachal Pradesh the Bhakra Beas Management Board has already allowed them to lift irrigation water from the Gobind Sagar lake. No request has been received for lifting of water either from Pong Dam lake or from Anandpur Sahib Canal.

दिल्ली में चालू वर्ष के दौरान रसाई गैस के कनैक्शन देने

4206. आचार्य भगवान देव : क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि दिल्ली में चालू वर्ष के दौरान रसाई-गैस के कितने कनैक्शन दिये जायेंगे और रसाई-गैस के कनैक्शन के लिए पंजीकृत कितने आवेदकों को छोड़ दिया जायेगा ।

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री प्रकाश चन्द्र सेठी) : तेल उद्योग द्वारा तैयार की गई नाम दर्ज करने की योजना के अनुसार ऐसी आशा की जाती है कि प्रतीक्षा सूची में लगभग 4 लाख आवेदनकर्ताओं की

कुल संख्या में से दिल्ली में वर्ष 1981-82 के दौरान लगभग 54,000 बाना पकाने को नैस (एल. पी. जी.) कनैक्शन जारी किये जायेंगे ।

Lease taken by Bharat Petroleum in Chinora, Maharashtra

4207. SHRI DAYARAM SHAKYA: SHRI R. K. MHALGI:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the Bharat Petroleum has taken on lease a site in Chinora, Taluka Warora Distt., Chandpur (Maharashtra) for the petrol pump in 1965 for a period of 20 years;

(b) if so, whether there is any dispute regarding the rent and the matters incidental thereto; and

(c) whether such a dispute has been pending for the last five years; if so, the reason of delay in early settlement?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Yes, Sir. Bharat Petroleum Corporation Ltd. (BPCL) took this site on lease from Smt. Mrunaline N. Deshpande at a rental of Rs. 110 per month w.e.f. 1-4-1965, with a renewal option for a further period of 20 years at a revised rental of Rs. 125 per month.

(b) There is no dispute regarding rent and matters incidental thereto. The rent is paid in advance on quarterly basis and has already been paid upto end September, 1981 by BPCL. Sometimes in 1975, the lessor requested BPCL to increase the rent. The lessor was informed that this land was leased to them on 1-4-1965 for a period of 20 years and they regretted that they cannot agree to make any changes in rent.

(c) Does not arise in view of (b) above.